

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 39 of 2016

Dated : **25th February, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Madhya Pradesh Power Management Co. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr Ashish Bernard

Counsel for the Respondent (s): Ms. Divya Chaturvedi, Mr. Saksham Chauhan,
Ms. Shikha Pandey for R-2 & 3

Ms Suparna Srivastava for R-7

ORDER

Perused our earlier order, dated 12.2.2016. This appeal is admitted at the risk of the Appellant and in the light of our order, dated 12.2.2016. There is no need to issue notice to the respondents as they have already put an appearance.

Ms. Divya Chaturvedi and Ms. Suparna Srivastava, Learned counsel appearing for the Respondent Nos. 2 & 3 and Respondent No.7/Chhattisgarh Discoms respectively, submit that the counter affidavit filed by them in the connected appeal, being Appeal No. 119 of 2013, be treated as their counter affidavit in the instant appeal also.

Notice to the Respondent Nos. 1, 4, 5 & 6 be issued requesting them to file their respective counter affidavit within two weeks from today and no more. Rejoinder, if any, be filed within one week thereafter.

Post the matter for hearing on **21st March, 2016**, along with the connected appeal, being Appeal No. 119 of 2013, in which pleadings are said to be already completed and since, both these appeals, being Appeal Nos. 119 of 2013 and 39 of 2016, are connected, they are hereby tagged.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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